

**THE MINISTER OF STATE IN  
THE MINISTRY OF RAILWAYS  
(SHRI SHEO NARAIN):** (a)

Class III .. About 800

Class IV About 300

(b) and (c). The Class III appointments made irregularly can be regularised only if the candidates appear before the Railway Service Commissions and are selected. Some cases where regularisation was made incorrectly by the Railways are under investigation.

The Class IV appointees have been included in the list of substitutes/casual labour and will be eligible for regularisation in their turn after screening by a Screening Committee.

**Memorandum containing allegations  
against Sandur Manganese and Iron  
Ore Ltd.**

373. SHRI MUKHTIAR SINGH  
MALIK:

DR. SAROJINI MAHISHI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received any memorandum containing serious allegations of irregularities, misappropriation and mal-administration in the Sandur Manganese and Iron Ore Ltd., Sandur (Karnataka State);

(b) if so, whether any action has since been taken by the Government of India; and

(c) if so, what are the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir.

(b) and (c) An inspection under section 209A of the Companies Act, 1956 was ordered to verify the allegations contained in the memorandum.

This inspection has recently been completed and necessary action will be taken after examination of the Inspection Report.

**Complaints against Directors and  
Secretary of M/s. Bata Shoe  
Company**

374. SHRI MUKHTIAR SINGH  
MALIK:

DR. SAROJINI MAHISHI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the progress so far made in regard to the complaints which were filed against the Directors and Secretary of M/s. Bata Shoe Company Ltd., Calcutta, by the Registrar of Companies, Calcutta, regarding violation of Provident Fund Rules;

(b) what are the names of the persons involved in these cases; and

(c) steps proposed to be taken by Government to expedite the cases?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) The Honourable High Court of Calcutta has delivered its judgement in a criminal revision petition filed before it and has quashed the proceedings pending before the Magistrate's Court in respect of 12 Complaints relating to deposit of Provident Fund dues filed against the Directors and Officers of M/s. Bata Shoe Company Limited.

(b) The names of the persons involved are:

- (1) Shri P. K. Nanda
- (2) Shri P. Z. Baldik
- (3) Shri A. M. Banerjee
- (4) Shri J. N. Bek
- (5) Shri S. N. Bose
- (6) Shri K. K. Dutt
- (7) Shri J. S. Gopal

(c) The question of expediting the cases before the Magistrate Court does not arise since the Calcutta High Court has quashed the proceedings.

**Decision of Karnataka Government to Abolish Teachers' and Graduates' Constituencies**

**375. SHRI MUKHTIAR SINGH MALIK:**

**DR. SAROJINI MAHISHI:**

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it has come to the notice of Government that Karnataka Government has taken a decision to abolish the teachers' and graduates' constituencies for the Karnataka Legislative Council from 1980;

(b) if so, what are the reasons thereof; and

(c) what is the reaction of the Government of India thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir.

(b) The Government of Karnataka is of the opinion that there is no need to have separate constituencies for representing special interests like those of teachers and graduates, in the Legislative Council of the State.

(c) The matter is being examined.

गंगटोक, सिक्किम की नागरिक संघर्ष समिति की मांगें

376. श्री हुकम चन्द कछवाय : : क्या विधि, न्याय और कल्पनी कार्य मंत्री 18 अप्रैल, 1978 के प्रतारंकित प्रश्न संख्या 7136 के उत्तर के संदर्भ में यह बताने की कृपा करेंगे कि :

(क) क्या गंगटोक (सिक्किम) की नागरिक संघर्ष समिति की मांगों के संबंध में कोई कार्यवाही की गई है ; यदि हां, तो उनके ज्ञापन में सम्मिलित मर्दानों और आरोपों के बारे में भारत सरकार ने क्या कार्यवाही की है ;

(ख) क्या यह सच है कि पिछली सरकार के समय जो बड़े बड़े पर्यटकों पर घासीन वे के फल भी उन पर्यटकों पर बने हुए हैं और उस समय जो विपक्ष के वे, के आज भी विपक्ष में हैं जबकि उनको जनता सरकार का समर्थन प्राप्त है ; और

(ग) क्या यह सच है कि सिक्किम के विधान सभा सदस्य जो सरकारी पक्ष के हैं, उन्हें या तो मंत्री बना दिया गया है या सरकारी समितियों का सभापति प्रथम उन्हे बड़े बड़े सरकारी ठेके दिये गये हैं, यदि हां, तो क्या इसका अर्थ मुख्य मंत्री द्वारा रिश्वत देना नहीं और क्या सरकार को मुख्य मंत्री के विरुद्ध शिकायतें प्राप्त हुई हैं और उन पर क्या कार्यवाही की गई है ?

विधि, न्याय और कल्पनी कार्य मंत्री (श्री शान्ति भूषण) (क) गंगटोक (सिक्किम) की नागरिक संघर्ष समिति के ज्ञापन में उठाए गए मुद्दों पर सरकार मन्त्रिय रूप से विचार कर रही है।

(ख) और (ग) अपेक्षित जानकारी इकट्ठी की जा रही है और प्राप्त होते ही सदन के पटल पर रख दी जाएगी।

**Proposal to attach a bogie from Jabalpur bound for Ahmedabad**

377. SHRI NIRMAL CHANDRA JAIN: Will the Minister of RAILWAYS be pleased to state:

(a) is there any proposal before the Government to attach from Jabalpur station, one bogie bound for Ahmedabad to Howrah, Bombay Mail (4 Dn and 3Up) for the convenience of the thousands of Gujaratis living in Jabalpur District and others;

(b) whether any such representation has been made to Government;

(c) by which time the Government are going to make provision for the said bogie; and

(d) if not, why?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No.

(b) Yes.

(c) and (d) An analysis of the traffic offering from stations between